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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
6	22.4.97	<p>None appears for the applicant. It is submitted by Shri U.B. Mohapatra, Addl. Standing Counsel that for implementing the order dated 8.11.96 of this Tribunal, the Respondents have made correspondence with the applicant, who has asked for time for furnishing certain information. In view of this, learned Counsel for the Respondents wants two months' time for complying the order. The prayer is allowed.</p> <p>Call on 23.6.97 for reporting compliance of the order dated 8.11.96 passed by the Tribunal.</p> <p>M.A. 792/97</p> <p>VICE-CHAIRMAN 20/6/97</p>	<p>Advt. to 8.4.97 for hearing of O.A. 17/97.</p> <p>To 7/4/97</p> <p>Dench.</p> <p>Received copy of the order in person 11/4/97</p> <p>Received a/c of 97/11/97</p> <p>Office 11/4/97</p> <p>O.A. no. 5 may be seen</p>
7	23.6.97	<p>It is submitted by Shri U.B. Mohapatra that in the meantime the order dated 8.11.1996 passed by the Tribunal has been complied with. Learned counsel for the petitioner in the Original Application submits that his instructions are that the order has not been complied with. This matter cannot be pursued in the O.A. Applicant, if so advised, may pursue the matter under the remedy available under law.</p> <p>Hand over copies of the order to the counsel for both sides.</p> <p>VICE-CHAIRMAN 23.6.97</p>	<p>For report compl. of order. in O.A. 17/97</p> <p>Advt. to 22.4.97</p> <p>1. Order no. 6 may be seen.</p> <p>Advt. to 23.6.97 for O.A. 17/97</p> <p>1. Order no. 6 may be seen.</p> <p>Advt. to 23.6.97 for O.A. 17/97</p> <p>Bench.</p>